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Government of India  
Ministry of Finance  
(Department of Revenue)

Notification  
No. 185 / 2009-Customs (N.T.)

New Delhi, dated the 23<sup>rd</sup> December, 2009.

2 Pausa, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Deputy / Assistant Commissioner of Customs (Air Cargo Complex), New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,-

- (i) the Deputy / Assistant Commissioner of Customs (Air Cargo Complex), Kolkata;
- (ii) the Deputy / Assistant Commissioner of Customs (Air Cargo Complex), Mumbai;
- (iii) the Deputy / Assistant Commissioner of Customs (ICD CONCOR), Jaipur; and
- (iv) the Deputy / Assistant Commissioner of Customs, JNCH, Nhava Sheva,

for the purpose of adjudicating the matters relating to Show Cause Notices pertaining to M/s. Wings (India) Fashions Private Limited and others issued vide, DRI F.No. 840/JPR/19-XLVIII/2008, dated the 15<sup>th</sup> January, 2009, by the Assistant Director, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

**[F.No. 437/ 134 /2009-Cus.IV]**

(Navraj Goyal)  
Under Secretary to the Government of India